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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/278/ (IB)/2017
NAME OF THE PETITIONER(S) : SALSAR TECHNO ENGINEERS PVT LTD
NAME OF THE RESPONDENT(S) : EERA ENGINEERS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1.	SHUBHARAJANI ANANTH	COUNSEL FOR PETITIONER	<i>Shubha</i>
2.	Narendran (for King & Patteridge)	COUNSEL FOR RESPONDENT.	<i>Narendran</i>

ORDER

Mr. Shubhasrajani Ananth, Counsel for Petitioner present. Mr. Narendran, Counsel for Respondent present. Counsel for Corporate Debtor has agreed to make the payment of outstanding debt to the tune of Rs.36,91,717/- in seven instalments. A copy of the schedule of payment is given to the other side. The Schedule is taken on record. Counsel for Petitioner sought time to seek fresh instructions as to the schedule agreed upon by the Corporate Debtor for payment of the outstanding debt and request time. At request, time is enlarged. **Put up on 03.07.2017.**

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

Ch. Mohd. Sharief Tariq
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)